

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 2870/2015

New Delhi, this the 4<sup>th</sup> day of May, 2016.

**HON'BLE MR. P.K. BASU, MEMBER (A)  
HON'BLE DR. BRAHM AVTAR AGRAWAL, MEMBER (J)**

1. 509 Civilian Employees Union (Intak) Agra,  
Through its Secretary,  
Shri Rajesh Sharma,  
Aged 49 years,  
S/o Shri S.K. Sharma,  
A-5666/1, Kamla Nagar,  
Agra (UP).
  
2. Smt. Uma Sharma,  
Aged 48 years,  
W/o Shri Rajesh Sharma,  
Working as TCM,  
509 Army Base Workshop,  
Agra (UP).  
R/o 51/10K/3C, West Arjun Nagar,  
Kheria Main Gate, Agra (UP). .. Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through  
The Secretary,  
Ministry of Defence,  
Govt. of India, New Delhi.
  
2. Director General of EME/EME Civ.,  
MGO's Branch, Army Head Quarters,  
DHQ PO, New Delhi-5.
  
3. The Commandant,  
509, Army Base Workshop,  
Agra (UP).

4. The A.L.A.O.,  
509, Army Base Workshop,  
Agra (UP). .. Respondents

(By Advocate : Shri Piyush Gaur)

**ORDER (Oral)**

**By Hon'ble Mr. P.K. Basu**

Heard the learned counsel for both the sides.

2. MA 1023/2015 filed for joining together is allowed.

3. It is agreed that the respondents have already granted the relief claimed by the applicants vide order dated 26.09.2015 (filed as Annexure R-2 along with counter). However, the actual benefits have not yet been paid.

4. The O.A. is, therefore, disposed of as infructuous, with a direction to the respondents to make necessary payments within a period of six weeks to the applicants. No order as to costs.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

**(P.K. Basu)**  
**Member (A)**

/Jyoti/